

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CRI-86-2020
IN
CRIMINAL APPEAL NO.41 OF 2010**

Shri Lucio Rodrigues ... Petitioner

Versus

State through CBI/ACB ... Respondent

Shri Salil Saudagar, Advocate for the Petitioner.

Shri M. Amonkar, Additional Public Prosecutor for the Respondents.

Coram:- DAMA SESHADRI NAIDU, J.

Date:- 26 NOVEMBER 2020

ORAL ORDER :

The applicant is an accused who suffered conviction before the trial Court in a crime involving Section 13(1)(e) of the Prevention of Corruption Act. Aggrieved, he filed Criminal Appeal No.41/2010 before this Court but could not succeed. In fact, this Court through its judgment, dated 19.10.2020, dismissed the appeal. In that judgment, the Court granted the applicant six weeks' time to surrender.

2. Now, the petitioner, aged 68 years, is said to have filed an SLP before the Supreme Court. According to the petitioner's counsel, the applicant could not have his SLP heard expeditiously before the Supreme Court because of the intervening vacation and other concomitant facts. Therefore, the learned counsel urges this Court to extend the time for surrender by three more weeks, especially, given the applicant's advanced age.

3. Though the learned Additional Public Prosecutor is not present, the petitioner's counsel informs me that the learned Additional Public

Prosecutor has been engaged in another Court. When contacted, he is said to have expressed his no objection for the extension.

4. Under these circumstances, I dispose of this miscellaneous application by extending the time by three more weeks from today for the petitioner to surrender, as directed by this Court in its judgment, dated 19.10.2020.

DAMA SESHADRI NAIDU, J.

NH